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CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

ORIGINAL APPLICATION No. 2106/91

24-12-92

O.P.Chhabra and others

Applicants

Versus

Union of India & others

Respondents

Hon. Mr. Justice U.C. Srivastava, V.C. Hon. Ms. Usha Savara, Adm. Member.

(Hon.Mr. Justice U.C.Srivastava, V.C.)

The applicants 4 in number, out of whom 3(1,2 and 4) have retired from service, have prayed that the pay of the applicants be refixed at % 3200.00 on 25.9.86 with reference to the pay drawn by the junior Shri P.N.Kareer and thereafter the pay be progressed as per rules, and retirement benefits of applicants(1)(2) and (4) be recalculated with reference to the pay fixed as per (a) above and payment be made within a time limit. Thus, they including the applicants who retired from service also made representations through Union but no action was taken, that is why they have approached the Tribunal.

2. The applicants who have retired from service were working as Leco Running Supervisors while the applicant No.3 is serving as Supervisor inLoco Running Supervisor inthe Thansi Divisionof the Central Railway. There is no dispute between the parties that after introductionef pay scales by the TVth Pay Commissionwith effect from 1.1.86, the pay scale was revised and fixed at a higher level.

Some juniors to the applicants were prometed as Running Supervisors after 1.1.86 got much higher fixation of pay in the revised scale of the 2000-3200 and 2350-3500 because 30% was added to their pay as

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promotion. This resulted inthese juniors drawing pay higher by about & 700/- then the seniors whohad become Loco Running Supervisors prior to 1.1.1986. To remove this anomaly, the Railway Board issued the order dated 16.9.1988 directing that the pay of seniors who had been Loco Running Supervisors before 1.1.86 be stepped up in both the scales & 2000-3200 and & 2375-3500 with reference to the higher pay drawnby the juniors premoted after 1.1.1986.

- Thus the bone of contention is the anomaly. At the relevant stage both the grades were controlled by the Railway Headquarters

 Bombay and not by the Divasions. Subsequently it has been decided that the lower grade of & 20043200 will be controlled by the Division and higher grade by the Railway Headquarters. The CentralRailway Headquarters office issued letter dated 22.12.89 that the stepping up is to be made with reference to the higher pay of & 3200/- drawn by Shri P N Kareer of the Jabalpur Divisionand directed the Divisional Railway Managers to stipup the payof seniors with reference to that inconsultation with their Divisional Accounts Officers. Various letters in this behalf were issued by the Central Railway but there is no denial of the fact that the applicant is senior to those who were promoted after 1.1.86 and were getting more than the applicant.
- of juniors and seniors and have refuted the claim of the applicant for stepping of pay by pleading that the running staff of the Railway includes Drivers, Guards, Firemen, Shunters Brakesmen etc. and this Running allowances is considered to be notionally containing a compenent of pay. The Locomotions Drivers are eligible promotionss Loco Supervisors. The pay of running staff is fixed under Rule 1316 of Indian Railway Establishment Code (6th Edition, 1987), Volume II,

after taking into account 30% of basic pay last drawn in the Running Cadre which represents the pay element inthe Running Allowance. In the revision of pay scale, subsequent to the recommendations of IV th Pay Commission the pay element i.e. 30% inthe revised pay scales was substantiallyhigher. This resulted infixation of pay of Running Staff appointed as Loco Running Supervisors after 1.1.86 and inorder to remove this anomoly, the Railway Board issued instructions vide letter dated 16.9.88 reference to which was made by the Railway Board in accordance with the Indian Railway Establishment Code which provides that both the juniors and seniors belong to the same cadre and the post to which they are p omoted, are identical and in the same cadre they are entitled to draw identical pay and the anomaly should be directly as a result of the application of Rule 1316(FR 22-C). It is on these grounds that the applicants are not

*K.L.Mendiratta vs. U.O.I. and we have rejected the plea and have held that the Railway Board has misinterpretted the instructions and accordingly this application is allowed and the respondents are directed that the pay of the applicants be refixed at & 3200.00 en 25.3.88 and consequential benefits to kharaxahaxaxa one who is in service and those who have already been retired.Let this be done within 3 months from the date of communication of this order to the respondents. No order as to costs.

L. Lavare

entitled to these pay scales.

V.C.

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Dated: 24.12.92.